

1	2	3
19.	Lok Chetana, Hawrah.	-
20.	Sri Barabazar Kumar Sabha Pustakalay, Calcutta.	18,000/-
21.	Barabazar Pustakalay, Calcutta.	-
22.	Bhasha Sansad (Anuvad Patrika) Calcutta.	1,32,300/-
23.	The Institute of Engineers, Calcutta.	-
24.	Rashtrabhasha Prachar Sabha, W.B. Hawrah.	41,186/-
25.	Tilak Pustakalay, Raniganj.	-
26.	Authpur Rashtrabhasha Prachar Kendra	14,411/-
27.	Ram Mohan Library, Calcutta.	4,294/-
28.	Rashtrabhasha Alochana Sansad.	-
29.	Bapuji Hindi Prachar Sabha.	8,850/-
30.	Rashtrabhasha Hindi Shiksha Parishad, Midnapur.	14,850/-
31.	Rashtriya Hindi Academy, Rupambara, Calcutta	-
Total		6,56,164/-

**MAHARASHTRA**

1.	Bombay Hindi Vidyapith, Bombay.	10,95,525/-
2.	Bombay Hindi Sabha, Bombay.	1,88,100/-
3.	Bombay Prantiya Rashtra Bhasha Prachar Sabha, Bombay.	1,04,775/-
4.	Rashtrabhasha Prachar Samiti, Wardha.	2,62,316/-
5.	Maharashtra Rashtrabhasha Sabha, Pune.	2,09,475/-
6.	Maharashtra Hindi Prachar Sabha, Aurangabad.	1,09,147/-
7.	Maharashtra Hindi Grandhalay and Vachnalay, Aurangabad.	7,500/-
8.	Sri Panchmurthy Education Society, Nagpur.	42,900/-
9.	Vidarbh Rashtrabhasha Prachar Samiti, Nagpur.	1,33,500/-
10.	Bombay Tiruvalluvar, Manram, Bombay.	50,000/-
Total		22,03,238/-

**GOA**

1.	Gomantak Rashtrabhasha Vidyapith, Margao.	62,720/- + 62,721/- (for 1993-94)
2.	Bombay Hindi Vidyapith, Goa Pradesh.	1,02,217/-

1	2	3
3.	Dakshin Bharat Hindi Prachar Sabha, 1,64,550/- Goa Pradesh.	
Total		3,92,208/-

**MANIPUR**

1.	Uripok Hindi Mahavidyalaya, Imphal.	30,675/-
2.	Yairipok Hindi and Sanskrit Prachar Sansthan, Manipur.	19,800/-
3.	Akhil Manipur Hindi Teachers Association, Imphal.	16,500/-
4.	Manipur Hindi Shikshak Sangh, Imphal.	37,500/-
5.	Manipur Hindi Parishad, Imphal.	76,125/-
6.	Manipur Hindi Prachar Sabha, Akampat.	1,56,750/-
7.	Manipur Rashtrabhasha Prachar Samiti, Imphal	141,750/-
8.	Naga Hindi Vidyapith, Imphal.	31,027/-
9.	Hindi Ashulipi Aur Mudralekhan, Imphal.	31,650/-
10.	Nirou Tribal Hindi Prachar Parishad, Manipur.	16,125/-
11.	Wanghii Rashtrabhasha Vidyalay, Imphal.	25,125/-
12.	Hindi Prachar Parishad, Kakchung.	40,500/-
Total		6,23,527/-

**BIHAR**

1.	Hindi Vidyapith, Deoghar.	2,20,893/-
Total		2,20,893/-

*[English]***Expenditure on Catalytic Converters**

6750. SHRI JANARDAN MISRA :  
SHRI PANKAJ CHOWDHARY :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether installation of Catalytic Converters in vehicles would be made mandatory for the use of Lead Free Petrol;

(b) if so, whether the Government are aware that the expenditure on vehicles is likely to increase a lot on account of this;

(c) if so, whether the Government are going to adopt some measures so that the expenditure on vehicles does not increase;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH):

(a) The Government has notified that with effect from 1.4.1995, only those new four wheeler petrol vehicles, which are fitted with catalytic converters would be registered in the four metropolitan cities of Delhi, Bombay, Calcutta and Madras. These vehicles are to use only unleaded petrol, which is being supplied from 1.4.1995 in selected retail outlets in these cities. The petrol pumps selling unleaded petrol are fitted with special dispensers which can dispense only unleaded petrol to vehicles fitted with catalytic converters.

(b) The cost of a catalytic converter fitted vehicle would be slightly higher than an ordinary vehicle.

(c) and (d). The Government has reduced the Customs Duty on import of catalytic converters from 65% to 25% from the budget year, 1995-96. Further, the Government has asked the manufacturers to equalise the cost of catalytic converter fitted four-wheeler petrol vehicles with the cost of ordinary vehicles by cross-subsidisation. The Government has also kept the price of unleaded petrol at par with the cost of the regular petrol containing lead, inspite of the fact that the costs of refining unleaded petrol is higher.

(e) Does not arise.

#### Water Cess

6751. SHRI ANANTRAO DESHMUKH : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have enhanced the Water Cess;

(b) if so, the reasons therefor; and

(c) to what extent the increase in Water Cess will augment the financial resources of Central and State Pollution Control Boards?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH):

(a) and (b). The Government has approved a proposal to enhance the existing water cess rates, approximately three-fold, under the Water (Prevention & Control of Pollution) Cess Act, 1977 which envisages levy of cess on water consumption by industries and local authorities with a view to augment the financial resources of the Central and State Boards. This increase had been sought to provide the additional infrastructure required to fulfil the growing responsibilities of the State Pollution Control Boards. Further, the earlier level of cess rates had not proved to be sufficient enough to motivate consumers to conserve water, which is increasingly becoming a scarce natural resource in the country and to make income generated by such rates to be commensurate with the cost of effluent treatment in order to (i) to control pollution of water and (ii) to promote its conservation.

(c) The State Pollution Control Boards have collected Rs. 31,00 crores in 1993-94; with the proposed rates this would be approximately Rs. 78.00 crores.

#### Cooperative Policy

6752. DR. ASIM BALA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have decided to give any concession to safeguard the cooperatives following the entry of Multinationals;

(b) if so, the details thereof; and

(c) if not, the policies of the Government to safeguard the cooperatives in view of New Economic Policy?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) to (c). There is no specific proposal under consideration, to give any concession to cooperatives following the entry of multinationals, so far. However, the policies of the Government envisage giving support to cooperatives in a liberalised economic environment, as and when necessary.

#### Mosquito Repellant Mats

6753. SHRI V. SREENIVASA PRASAD : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the chemicals used in the manufacture of mosquito repellant mats are harmful to human beings;

(b) if so, the details thereof;

(c) the action taken/proposed to be taken by the Government in this regard;

(d) whether the Government have also conducted any study on the adverse effects of the chemicals used in preparation thereof on human beings; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) No, Sir. Only those chemicals are granted registration for use in the manufacture of mosquito repellant mats which satisfy the prescribed safety parameters.

(b) and (c). Questions do not arise.

(d) and (e). Before registration of any chemical pesticides, the Registration Committee constituted under the Insecticides Act, 1968 examines the data generated as per prescribed guidelines, which inter-alia include human exposure/health monitoring studies and only after satisfaction regarding the safety, these chemicals are allowed for use.